

(b) to (d). A case under Egress & Ingress Movement Control Order has been registered against him.

#### Companies in Marathwada

**2869. Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have launched prosecution against the Directors of some of the Companies established in Marathwada under section 485 of the Companies Act, 1956;

(b) whether it is a fact that one of the Directors of the Company has brought to the notice of Government about the non-compliance of the provisions of section 485 of the Companies Act, by the Managing Director and the Director has been accused as well as cited as a witness; and

(c) if so, the reasons therefor?

**The Minister of Commerce (Shri Kanungo):** (a) Directors of only one company established in Marathwada have been prosecuted under section 485 of the Companies Act, 1956.

(b) Yes, but instructions have been issued to omit his name from the list of witnesses;

(c) The complainant director having been one of the transgressors of the law, he has been prosecuted along with the other Directors of the Company.

#### Government Contractors

**2870. Shri Arjun Singh Bhadauria:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether there are rules for the blacklisting of Government contractors in the C.P.W.D.;

(b) if so, what are they; and

(c) how many firms have been blacklisted till March, 1960?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** (a) and (b). No specific rules have been framed but certain broad principles have been laid down for the guidance of various authorities. According to these principles a contractor, who indulges in malpractices or has been convicted of an offence involving moral turpitude in relation to business dealings or is bankrupt or is on the verge of bankruptcy is not given Government contracts.

(c) Nine.

#### State Trading Corporation

**2870-A. Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) what is the special reason, if any, for re-employing retired personnel in higher posts as also in the Board of Directors of the State Trading Corporation;

(b) whether a statement will be laid on the Table showing details of such retired personnel (their names and designations) and drawing monthly emoluments of over Rs. 1,000; and

(c) whether their appointments in the State Trading Corporation have been at the instance of the Board of Directors of the State Trading Corporation or the Commerce and Industry Ministry?

**The Minister of Commerce (Shri Kanungo):** (a) Retired personnel have been taken on in the Corporation in cases where their previous experience has been found useful to the State Trading Corporation.

(b) A statement is laid on the Table. [See Appendix IV, annexure No. 104.]

(c) As regards appointment of Directors of the Corporation, such appointments, in accordance with the Articles of Association of the Corporation, are made by the President.

As regards other higher appointments, these have been made by the Board of Directors subject to the condition that posts carrying an initial salary of Rs. 1,500 or more are filled with the approval of the Commerce and Industry Ministry.

### Newsprint

**2870-B. Shri Ansar Harvani:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government's attention has been drawn to reports published in the Statesman of Calcutta dated the 25th March and 3rd April, 1960 disclosing the seizure of more than fifty lorry loads of newsprint from black-market;

(b) whether it is a fact, as stated in the reports that 'large quantities of newsprint which can be imported either directly or through importers only against licences issued to actual consumers' are being sold in black-market in Calcutta;

(c) whether some of the reels seized by the police had the invoice marks on them;

(d) whether the books of accounts seized from the unauthorised dealers disclose transaction in newsprint amounting to lakhs of rupees; and

(e) whether names of important newspaper concerns in Calcutta have been found in these books?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). Yes, Sir. Some reports have been received.

(c) to (e). The matter is under police investigation and it will not be in the public interest to disclose any information at this stage. I can assure the Hon'ble House that the matter is being thoroughly investigated.

### Enclosures in Front of Lower Flats.

2870—c { Shri Braj Raj Singh:  
Shri S. M. Banerjee:  
Shri D. C. Sharma:  
Shri Prakash Vir Shastri:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government have decided to ask the allottees of lower flats of 'G' and 'E' type in New Delhi to remove the enclosures which they have put up in front of their flats at their own cost;

(b) whether it is also a fact that the Deputy Minister has visited some of the colonies in regard to this matter;

(c) if so, the nature of final decision taken; and

(d) the steps being taken for the security, privacy and facility of allottees of lower flats?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) to (d). In view of the difficulties experienced by the C.P.W.D. in maintaining these community lawns, sub-divided and enclosed by some residents of lower flats into private lawns and considering the complaints made by the residents of upper flats, Government decided to have these enclosures removed. When the allottees concerned were called upon to comply with the decision, they represented that their safety and privacy would be affected. The colony of Sarojini Nagar was then visited by the Deputy Minister and the whole matter is being re-examined.

### Retrenched Government Employees

**2870-D. Shri M. B. Thakore:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to employ retrenched Government employees in Government concerns like